

(ii) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-6963/74].

(2) (i) A copy of the Bombay Motor Vehicles (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G/G/74/73/MVD. 1673-282/E in Gujarat Government Gazette dated the 26th March, 1974, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6964/74].

**ANNUAL REPORT OF MAZAGON DOCK LTD., BOMBAY FOR 1972-73 AND COMPTROLLER AND AUDITOR GENERAL'S COMMENTS THEREON**

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Mazagon Dock Limited, Bombay for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-6965/74].

SHRI SOMNATH CHATTERJEE: What is the explanation of Mr. Patnaik. At least, the Health Minister has been good enough to explain.

MR. SPEAKER: I repeat the earlier observation in this case also.

**INDUSTRIAL DISPUTE (GUJARATI (FIRST AMENDMENT) RULES, 1974**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI

BALGOVIND VERMA): I beg to lay on the Table a copy of the Industrial Disputes (Gujarat) (First Amendment) Rules, 1974 (Hindi and English Versions), published in Notification No. KH-SH 188/IDA-117284306Jh, in Gujarat Government Gazette dated the 2nd February, 1974 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-6966/74].

12.33 hrs.

**MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL: Sir. I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(1) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 30th April, 1974, adopted the following motion in regard to the Committee on Public Accounts:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1975, and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shrimati Pratibha Singh
2. Shri G. R. Patil
3. Shri V. B. Raju
4. Shri Mohammed Usman Arif